

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTIETH REPORT

(Fifth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twentieth Report.

2. The Committee met on the 4th December, 1972 for—

- I. Allocation of time to the Resolutions at item No. 2, 3 and 4 set down in the List of Business for Friday, the 8th December, 1972.
- II. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Examination of the Constitution (Amendment) Bill, 1972 (*Amendment of Seventh Schedule*) by Shri Bhogendra Jha, under Rule 294(1)(a) of the Rules of Procedure.
- IV. Reconsideration of the classification of the Delhi Rent Control (Amendment) Bill, 1972 (*Amendment of section 2*) by Shri Shashi Bhushan.

Allotment of time to Resolutions

3. The Members who had tabled the resolutions were invited to attend the sitting. None of them attended.

4. The Committee recommend the allocation of time as follows:—

- | | |
|---|----------|
| (1) Resolution regarding Land reforms | 2 hours. |
| (2) Resolution regarding Nationalisation of sugar industry. | 2 hours |
| (3) Resolution regarding Nationalisation of collieries | 2 hours. |

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills were invited to attend the sitting. Shri R. P. Ulaganambi attended.

6. After considering all aspects of the Bills the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Examination of the Constitution (Amendment) Bill, 1972 (Amendment of Seventh Schedule) by Shri Bhogendra Jha

7. Shri Bhogendra Jha, the Member-in-charge of the Bill was invited to attend the sitting. He did not attend.

8. The Bill seeks to amend List-I of the Seventh Schedule to the Constitution with a view to empower the Union Government to make preventive detention law to cover economic and social offences like hoarding and black-marketing, non-payment of customs and excise duties, violation of the foreign exchange regulations and professing and preaching of untouchability

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Reconsideration of classification of a Bill

9. The Committee considered the request of Shri Shashi Bhushan to reconsider their earlier decision (*vide* Nineteenth Report) and place his Bill, namely, the Delhi Rent Control (Amendment) Bill, 1972 (*Amendment of section 2*) in category 'A'.

On reconsideration, the Committee did not see any justification in altering the original categorisation of the Bill.

Recommendations

10. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) Shri Bhogendra Jha be permitted to move for leave to introduce his Constitution (Amendment) Bill,

NEW DELHI:
December 4, 1972.
Agrahayana 13, 1894 Saka).

G. G. SWELL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Prevention of Food Adulteration (Amendment) Bill, 1972 (<i>Amendment of sections 2, 3 etc.</i>) by Shri P. Venkatarubbalah.	95 of 1972	B	2 hours
2.	The Child Marriage Restraint (Amendment) Bill, 1972 (<i>Amendment of sections 2, 3, etc.</i>) by Dr. Laxminarayan Pandeya.	92 of 1972	B	2 hours
3.	The Coir Industry (Amendment) Bill, 1972 (<i>Amendment of sections 4, 8, etc.</i>) by Shri C. K. Chandrappan.	106 of 1972	B	2 hours
4.	The Constitution (Amendment) Bill, 1972 (<i>Omission of article 200 A</i>) by Shri R. P. Ulaganambi.	104 of 1972	B	2 hours
5.	The Constitution (Amendment) Bill, 1972 (<i>Amendment of article 324</i>) by Shri R. P. Ulaganambi.	105 of 1972	B	2 hours